

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND

Balance Sheet As on 31st March 2016

Sources of Funds	Schedules	Current Year Amount ( In Rs.)		Previous Year Amount ( In Rs.)	
Corpus	A	3879,45,031.34		3708,93,103.88	
Total Funds Generated		3879,45,031.34		3708,93,103.88	
Application of Funds					
Current Assets, Loans and Advances					
Bank Balances with Scheduled Bank	B				
-in Fixed Deposit Accounts		3835,05,655.03		3639,69,751.02	
-in Savings Accounts		4,39,942.31		17,01,491.86	
Loans and Advances		15,68,545.00		12,58,143.00	
Other Current Assets		32,33,141.00		40,60,073.00	
		3887,47,283.34		3709,89,458.88	
less : Current Liabilities and provisions	C	8,02,252.00	3879,45,031.34	96,355.00	3708,93,103.88
Total Application of Funds		3879,45,031.34		3708,93,103.88	

Significant Accounting Policies & Notes forming part of accounts Schedule A To I an integral part of the Balance Sheet

As per our report of even date attached

For Telecommunication Consumers Education and Protection Fund

  
 Advisor (CA)  
 (Ex-officio Convenor)

  
 Pr. Advisor (IT)  
 (Ex-officio Member)

  
 Pr. Advisor (F&EA)  
 (Ex-officio Member)

  
 Secretary, TRAI  
 (Ex-officio Presiding Member)

For Rajesh Dhruv Khanna & Company  
 Chartered Accountants

  
 Pratap Kumar Kar  
 Partner  
 Membership No 096479  
 Date:  
 Place: New Delhi

*Kshem Kapoor*  
 12.04.2017  
 Con behalf of Rajan Mathews)

*Vijay*  
 (Vikas Agar)

*Saurabh*  
 12/4/2017  
 SAURABH PURI  
 Con behalf of Vikram Tiwaria)

*Pravin*  
 (BAA & ESJAIN)  
 ISRAI

*Talwar*  
 Dhiraj Sahay

*Pradeep*  
 (P.K. GHOSH)  
 (ABNISHA SRIWASTAVA)

**TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND**  
Income and Expenditure Account for the year ending 31st March, 2016

Incomes	Schedule	Current Year	Previous Year
		Amount ( In Rs.)	Amount ( In Rs.)
Interest on Fixed Deposits		316,45,659.83	324,61,700.65
Bank Interest from SB		26,205.00	2,21,100.00
Prior Period income			41.97
<b>A</b>		<b>316,71,864.83</b>	<b>326,82,842.62</b>
<b>Less Expenditure</b>			
Bank Charges		441.97	422.00
Designing and Printing of Consumer handbook	D	14,85,944.00	38,338.00
Outreach Programmes Conducted by ROs.	E	35,92,729.00	39,67,513.00
Workshop by TRAI	F	9,87,575.00	9,91,593.00
Honorarium		36,000.00	36,000.00
Advertisement (Print Media & Audio Visual)	G	113,47,591.00	51,66,811.00
Expenditure on CAGs for attending COPs	H	3,45,000.00	
<b>B</b>		<b>177,95,280.97</b>	<b>102,00,677.00</b>
<b>Surplus of Income over Expenditure Transferred to Reserves and Surplus A-B</b>		<b>138,76,583.86</b>	<b>224,82,165.62</b>


Significant Accounting Policies & Notes forming part of accounts Schedule A To I an integral part of the Balance Sheet

As per our report of even date attached

  
Advisor (CA)  
(Ex Officio Convenor Member)

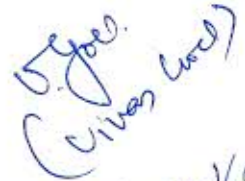
  
Pr. Advisor (IT)  
(Ex Officio Member)

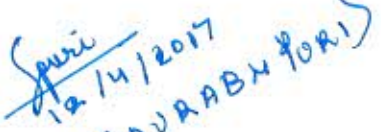
For Telecommunication Consumers Education and Protection Fund  
  
Pr. Advisor (F&EA)  
(Ex officio Member)

  
Secretary, TRAI  
(Ex officio Presiding Member)

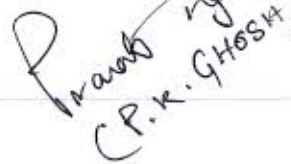

For Rajesh Dhruv Khanna & Company  
Chartered Accountants  
  
Prataap Kumar Kar

Partner  
Membership No 096479  
Date:  
Place: New Delhi

  
Vishem Kapoor  
12.04.2017  
(on behalf of Rajan Mathews)

  
12/14/2017  
(SAURABH FORI)  
(on behalf of Vikram Tiwaria)

  
Anand Kumar  
  
Dilip Sahas

  
P. K. GHOSH  
  
Ashy



**TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND**  
Receipts and Payment Account for the year ending 31st March, 2016

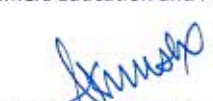
Particulars	Current Year Amount ( In Rs.)	Previous Year Amount ( In Rs.)	Particulars	Current Year	Previous Year
Balance B/d			Bank Charges	441.97	422.00
Cash In Hand			Advertisement Expenses	71,09,333.00	51,66,811.00
Bank Balance	17,01,491.86	84,43,409.00			
<b>Receipts</b>			Advances to Ros		1,21,956.00
Money Received from Service Providers	31,75,343.60	23,03,205.26	Desi. and Printing of handbooks	7,22,442.00	2,05,302.00
Bank Interest from SB account	26,205.00	2,21,000.00	Work Shop Expenses	10,45,180.00	9,64,476.00
Interest on Fixed Deposits	324,72,591.83	359,35,174.65	expenses on CAGs for attending COPs	3,45,000.00	
Advances Received	1,46,136.00		Investments made in FD/Flexi	195,35,904.01	344,39,748.02
Encashment of FDRS			Out Reach Programmes	35,92,729.00	39,67,513.00
Misc. Income		41.97	advance to DAVP	38,69,157.00	3,08,211.00
			Advances to Ros	25,639.00	
			Honrarium	36,000.00	27,000.00
			Advance for Women empowerment	8,00,000.00	
			<b>Balance C/d</b>		
			Cash In Hand		
			Bank Balance	4,39,942.31	17,01,491.86
	375,21,768.29	469,02,830.88		375,21,768.29	469,02,930.88


As per our report of even date attached

  
Advisor (CA)  
(Ex officio Convenor Member)

For Telecommunication Consumers Education and Protection Fund

  
Pr. Advisor (IT)  
(Ex Officio Member)

  
Pr. Advisor (F&EA)  
(Ex officio Member)

  
Secretary, TRAI  
(Ex officio Presiding)

For Rajesh Dhruv Khanna & Company  
Chartered Accountants

  
Prateep Kumar Kar  
Partner  
Membership No. 096479  
Date:  
Place: New Delhi

*Nishem Kapoor*  
12.04.2017

(On behalf of Rajan Mathews)

*Rajan*

*Bandhanon Talwar*

*Dhruv Sahas*

*Prateep Kar*

*Saurabh Puri*  
12/4/2017  
(SAURABH PURI)  
(On behalf of Vikram  
Timathia)

*Prateep Kar*  
(Prateep Kar)

## ACCOUNTING POLICIES AND NOTES TO ACCOUNTS

### A) ACCOUNTING POLICIES

#### 1. Basis of Preparation of Financial Statements

The financial statements have been prepared on historical cost convention basis in accordance with the generally accepted accounting standards and principals formulated by the Institute of Chartered Accountants of India.

##### a) Accounting of Expenses

The expenses have been accounted for on accrual basis.

##### b) Recognition of Receipts

The fund primarily has two different sources of receipts:

- i) One of the sources is in accordance with the provisions of sub regulation (1) of regulation 3 of Telecommunication Education & Protection Fund Regulations 2007 (6 of 2007). According to this regulation every service provider is required to deposit the specified amount within the stipulated time as mentioned in the said regulation.

These receipts are accounted on receipts basis.

- ii) The other source is Interest Income in accordance with the clause (b) of sub regulation (2) of regulation (5) of Telecommunication Education & Protection Fund Regulations 2007(6 of 2007).

(i) Interest on FDR's are accounted for on Accrual basis.

(ii) Interest on SB accounts are accounted for as and when provided by the bank.

#### 2. Investments

The investments have been valued at cost.

### B) NOTES TO ACCOUNTS

#### 1) Formation of the Fund

The fund has come into existence on 15<sup>th</sup> of June 2007 vide **Notification No. 332/4/2006-Qos (CA)** and is regulated by the "Telecommunication Consumers Education and Protection



Regulations 2007", formulated by the Telecom Authority of India by exercising the powers conferred upon it under section 36 of Telecom Regulatory Authority of India Act, 1997 (24 of 1997).

2) Corpus of the Fund

The corpus of the fund consists of the receipts from the service providers and also the surplus of Income over Expenditure. During the year the fund has received Rs. 3,175,343.60/- from the service providers.

3) Source of Expenses

During the year, the total expenses of Rs. 1,77,95,280.97/- have been paid out of interest income received.

4) Payment to Auditors

The payment for the Audit of the Fund will be provided by the Telecom Regulatory Authority of India.

5) Taxation

The fund has been established w.e.f. 15<sup>th</sup> June 2007. The issue of certificate of no tax liability in favor of Fund was been taken up with the Central Board of Direct Taxes(CBDT), New Delhi vide letter dated 5<sup>th</sup> August 2008. After several correspondences on the issue between TRAI, CBDT & Income Tax Department, CBDT vide its letter dated 10<sup>th</sup> July 2012 advised to first obtain a separate PAN for the Fund and then up the further course of action for exemption of the income from Tax. Accordingly, a separate PAN in respect of Fund has been applied in September 2012 in the Government category. However, the Directorate of Income tax (Systems), New Delhi informed vide their letter dated 12/03/2014 that the fund is not covered under government category. Thereafter, on request, PAN No. was allotted to Fund in the category of Trust.

As per the advice of the CBDT in their letter dated 10<sup>th</sup> July 2012 and instructions contained in CBDT letter dated 2<sup>th</sup> June 2013 duly filled application form along with requisite documents, in prescribed format was filed for granting exemption u/s 10(46) of the Income Tax Act, 1961 since inception of the fund i.e., 15<sup>th</sup> June 2007. Since Inception of the Fund, neither return of the Income was filed nor provision for taxation has been made since the management is hopeful that exemption u/s 10(46) of the Income Tax Act, 1961 will be notified since the inception of the Fund.

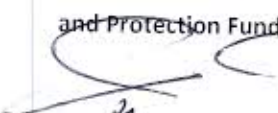
6) Investments consist of Fixed Deposits with Banks.







7) Receipts from Service Providers are subject to confirmations.

For Telecommunication Consumers Education  
and Protection Fund

  
Advisor (CA)  
(Convenor Member)

  
Pr. Advisor (IT)  
(Ex Officio Member)


  
Pr. Advisor (F&EA)  
(Ex officio Member)

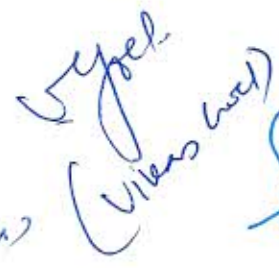
  
Secretary, TRAI  
(Ex officio Presiding Member)

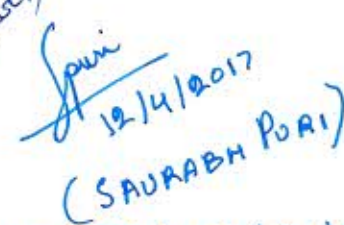
For Rajesh Dhruv Khanna & Company  
Chartered Accountants


  
Pratap Kumar Kar  
Partner  
Membership No 096479  
Date:  
Place: New Delhi

  
Kishen Kapoor  
12.04.2017  
(on behalf of Rajan Mathews)

  
Anjan  
(BRADESH TIWARIA)

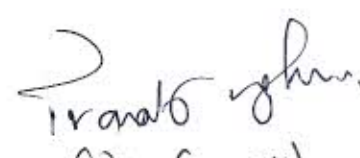
  
Virendra  
(VIRENDR)

  
Sauryabh Poria  
12/4/2017  
(SAURABH PORIA)

  
Anand Khanna

(on behalf of Virendra Tiwaria)

  
Dilip Sahas

  
P.K. Ghosh  
(P.K. GHOSH)

  
Abhishek Srivastava  
(ABHISHEK SRIVASTAVA)